

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 2268/1999
MA NO. 2275/1999
and
OA NO. 2270/1999

New Delhi, this the 20th day of September, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

OA No. 2268/99

1. Rajan
2. Hira Lal
3. Smt. Sudesh

(All sons and daughter of Sh. Chiranjit Lal,
r/o House No. 10785, Jhandewallan Road,
Navikarim, Paharganj,
New Delhi.

4. Raju @ Raj Narain,
S/o Sh. Devi Shay,
House No. 11-A/6,
Block-11, Trilokpuri,
New Delhi-91.
5. Dinesh Chand
S/o Bishambhar Dayal,
H.No.56/668, Panchkuan Road,
New Delhi.

OA No. 2270/99

1. Surender
S/o Bhramchand,
Qr. No. 91/96,
G.B.Pant Hospital,
J.P.Complex,
New Delhi-110002.
2. Dharamender Kumar
S/o Badle Ram,
A-15, G.B.Pant Hospital,
J.P.Complex,
New Delhi-110002.
3. Rajesh Kumar
S/o Asha Ram,
R/o 43/96, G.B.Pant Hospital,
New Delhi-110002.
4. Manish Kumar,
S/o Subhash Chand,
R/o D-3, G.B.Pant Hospital,
New Delhi-110002.

5. Ravinder Kumar,
S/o Suraj Singh,
10/96, Lok Nayak Hospital,
New Delhi-110002.

6. Praveen Singh,
S/o Dhan Singh Negi,
r/o A/9, Lok Nayak Hospital,
New Delhi.
(By Advocate: Sh. Anil Mittal)

(14)

VS.

1. National Capital Territory of Delhi
Ministry of Health,
5, Sham Nath Marg,
(through its Secretary).

2. G.B.Pant Hospital,
Jawahar Lal Nehru Marg,
New Delhi-110002.
(through its Director)
(By Advocate: Sh. Rajinder Pandita)

ORDER (ORAL)

By Mr. Justice V.Rajagopala Reddy,

Heard the counsel for the applicant and the respondents.
As both the cases involve the same question, they are disposed
of by a common order.

2. The applicants worked at one time as nursing sweepers/Safai Karamcharis for different periods with the respondent hospital. On 10.11.98 the respondent hospital published an advertisement in Hindi edition of Navbharat Times, inviting applications for filling up 27 posts of nursing orderlies from General Category and 11 posts of Safai Karamcharis from SC/ST categories. It is the case of the applicants that they had applied for the said post but the respondents had not considered their applications. In the reply it has been stated that whoever had applied had been considered. In order to satisfy ourselves whether the applicants have infact been considered, we had directed the respondents to file an additional affidavit and also produce the records. We have perused the records which have been

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produced and it is found that the applicant No.4 Sh. Raj Narain in OA-2268/99 and applicants No.1, 5 & 6, Sh. Surender, Sh. Ravinder Kumar and Sh. Praveen Singh in OA-2270/99 only have applied out of the 11 applicants who had filed the OAs. It is clearly stated in the reply that the applications made by the candidates have been duly considered.

3. In view of the above averments the allegations made by the applicants are baseless. When the respondents had considered all the candidates who applied and made the regular selection we cannot interfere with the selections. Both the OAs, therefore, are devoid of merits and are accordingly dismissed. In the circumstances, no order as to costs.

Govindan S. Tampi
Member (A)

(V.RAJAGOPALA REDDY)
Vice Chairman (J)

'sd'

Original judgment placed in OA 2268/99.

Attested

G. G. Ravinder

C. O. C. W